

**The Tripura State Lotteries Profit Grant Rules, 1979**



TRIPURA



GAZETTE

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GOVERNMENT OF TRIPURA  
DIRECTORATE OF SMALL SAVINGS &  
STATE LOTTERY

No. F. 5(4)—SS/SL/77/2843

Dated, Agartala, the 11th February, '80.

The Governor of Tripura is pleased to make the following rules to regulate grant of profits out of Tripura State Lotteries for construction of Town Hall and for other development purpose, namely :—

Short title and commencement.

1. (1) These rules may be called the Tripura State Lotteries Profit Grant Rules, 1979.
- (2) They shall be deemed to have come into force on and from 12th July, 1977.

Definition.

2. In these rules unless there is anything repugnant in the subject or context.
  - (a) "Chairman" means the Chairman of the Agartala Municipality, or, as the case may be, of the Notified Area Committee ;
  - (b) "Committee" means Notified Area Committee or the Managing Committee of any body recognised by the Government or formed under any statute of the Government.

- (c) "Directorate" means the Directorate of Small Savings and State Lotteries ;
- (d) "Government" means the State Government of Tripura ;
- (e) "President" means the President of Committee ;
- (f) "Rural Areas" means areas outside Municipal area or Notified Areas ;
- (g) "Secretary" means Secretary" of the Notified area.

Purposes.

3. The profits of the Tripura State Lotteries credited in the fund of the Government may be utilised in affording financial assistance for construction of Town Hall and such other development purposes as may be decided by the Government from time to time.

Matching Contribution.

4. (1) Government contribution towards the construction of Town Hall and other developmental purposes shall be decided by the Government on the merit of each case.
- (2) Government contribution shall be paid to the Chairman of the Agartala Municipality, or as the case may be, Secretary of the Notified Area Committee :

Provided that for any specific development purpose within Municipal area or Notified area, or Rural Area, Government contribution may be paid to the President of the Committee formed for that purpose with the approval of the Government.

Utilisation of Grant-in-aid.

5. The Committee/Municipality will complete Constructions as per plans and estimates made by the public Work Department. The full particulars of the land in possession of the Municipality/Committee along with measurement, non-encumbrance certificate of the land, a copy of the Parcha, a copy of the estimate made by public Works Department shall be furnished to the Directorate. Amount raised as local contribution shall be furnished to the Directorate. The State Government may at its own discretion sanction grants to any Committee/Municipality. The amounts to be provided as grants may be so provided in instalments and realise the deposits in instalments.



Register  
assets

6. The Committee/Municipality shall have to maintain a register of assets acquired out of the Government contribution as well as contribution made by the Committee/Municipality.

Utilisation  
Certificate.

7. The Committee/Municipality shall have to furnish to the Directorate Utilisation certificate in duplicate duly countersigned by the respective Chairman of the Committee/Municipality or as the case may be President of the Committee within six months of the drawal of the amount in the form as may be prescribed by the Directorate. In special circumstances, the Directorate shall have power to extend the period at its discretion.

Accounts and  
Audit.

8. (1) The Committee/Municipality shall maintain regular accounts of the amount received as assistance from State Government and amounts received by them from other sources, and the expenditure incurred there from.

(2) The accounts maintained by the Committee shall be open to inspection by any official nominated by the Government for the purpose or by the Internal Audit Organisation of the Government or by the Accountant General, Tripura.

By order of the Governor,  
B. B. Deb Roy  
Finance Secretary,  
Government of Tripura.